Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Directorate General of Foreign Trade  
Udyog Bhawan  
New Delhi

Notification No. 18/2015-2020  
New Delhi, Dated: 16 August, 2021

Subject: Amendment in Export Policy of COVID-19 Rapid Antigen testing kits.

S.O. (E) In exercise of powers conferred by Section 3 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes following amendment in the Schedule - 2 of ITC (HS) Export Policy related to export of COVID-19 Rapid Antigen testing kits.

<table>
<thead>
<tr>
<th>S.No</th>
<th>ITC HS Codes</th>
<th>Description</th>
<th>Present Policy</th>
<th>Revised Policy</th>
</tr>
</thead>
<tbody>
<tr>
<td>207AC</td>
<td>Ex 3822</td>
<td>COVID-19 Rapid Antigen testing kits</td>
<td>Free</td>
<td>Restricted</td>
</tr>
</tbody>
</table>

2. Effect of this Notification:

The export of COVID-19 Rapid Antigen testing kits falling under the ITC (HS) Codes specified above or falling under any other HS Code has been put under Restricted category, with immediate effect.

(Amit Yadav)
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